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(vi) No. 154/78-CE, datedthe 16th August, 1978. (Placed in Library. *Set* No. LT-2652/78 for (v) to (vi)]

The Standards of Weights and Mea sures (Packaged Commodities) Amendment Rules, 1978

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to lay on the Table, under sub-section (4) of section 8.5 of the Stand-dards of Weights and Measures Act, 1976, a copy each of the following Notifications of the Ministry of Commerce, Civil Supplies and Cooperation (Department of Civil Supplies and Cooperation):—

(i) G.S.R. No. 347(E), dated the 30th June, 1978, publishing the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1978.

(ii) G.S.R. No. 347(E), 957, dated the 29th July, 1978, publishing Hindi version of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1978.

[Placed in Library. See No. LT-2674/78 for (i) and (ii)]

STATEMENT BY MINISTER

Visit of External Affairs Minister to Japan and Republic of Korea

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): Sir, I beg to lay on the Table a statement (in English and Hindi) on *my* recent visit to Japan and Republicof Korea. [Placed in Library. *See* No. LT-2692/78]

SHRI BHUPESH GUPTA (West Bengal): Sir, this statement should have been read out. Alternatively, you allow u> to ask him some questions. You allow us to ask him some questions in the afternoon, as has been done in the past, or we can do it now, if he reads out his statement, on the basis of that. What is the meaning oflay-ing it on the Table?

SHRI ATAL BIHARI VAJPAYEE: Sir, I am in your hands.

SHRI BHUPESH GUPTA: I am not blaming you. You will do it if the Chairman asks you. I am not blaming you. I think, better you read it out.

MR. CHAIRMAN : Calling Attention Motion.

SHRI ANANT PRASAD SHARMA (Bihar): Sir, I rise on a point of order.

SHRI BHUPESH GUPTA: Sir, what about this? Alright, after the point of order.

RE. A POINT OF ORDER

SHRI ANANT PRASAD SHARMA: In this House, Sir, there is no rule about the Special Mentions. It is an absolutely discretionary thing with you. Whenever you are pleased to allow, you will allow and whenever you are not pleased to allow, you will not allow. Now, Sir, I am trying to raise the question of collection of party funds for the Assembly elections by Shri Kanti Desai....

MR. CHAIRMAN: Don't take down. This will not go on record. You cannot take up any political party question.

(Shri Ananl Prasad Sharma Continued lo speak)

SHRI BHUPESH GUPTA: Now you are developing a new technique. Whenever you like you say things will not go on record. Actually whatshouldgo on record ornotshouldbe according to the rules of the House. Sir, you cannot expunge anything unless you think this is unparliamentary...

SHRI ATAL BIHARI VAJPAYEE: Sir, how can two hon' ble Members hold the floor of the Home at the same time? This is the House of Elders.

SHRI BHUPESH GUPTA: You do as you think best. After all, I am not going to rise every time. If you ask them not to write they will not write, I know, So I cannot do anything. But what I am going to say will it go on record.

MR. CHAIRMAN: Yes.

SHRI BHUPESH GUPTA: All right, then I say. I do not want to speak to you for nothing. A point has been made. You made a remark. The remark was that we shall not raise it and you will not allow political parties to be mentioned.

MR. CHAIRMAN: No.

SHRI BHUPESH GUPTA: Something like that you said. Anyway, whatever you might have said that is the statement. I have also given a Calling Attention notice on this subject. It is not because we want to interfere with the internal affairs of the ruling party. Sir, it is a question of Rs. 80 lakhs. The Finance Ministry is involved.

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SHRI HARISHANKER BHABHDA (Rajasthan) : Shrimati Gandhi has been raising funds.... Shrimati Indira

SHRI ANANT PRASAD SHARMA (Bihar): Why do you mention Indira Gandhi

SHRI HARISHANKER BHABHDA: Shrimati Indira Gandhi has been raising crores and crores of rupees and hiding them. It is not shown anywhere in deposits. You have got it with you. You are now displaying it.

SHRI BHUPESH GUPTA: Sir, may I speak with the permission of the hon'ble Member? I will speak only with his per-

SHRI HARISHANKER BHABHDA He is advocating their cause. He should have actually told the House that he is a neutral man. Why is he advocating their cause all the time?

SHRI BHUPESH GUPTA: My hon'ble friend is giving a sermon. I am prepared to sit down. Please tell me. I will speak only when he sits down. Sir, you listened to him. We should not certainly bring an issue which is absolutely an internal matter of a political party. Perhaps, you had that in mind.

Sir, you know that in this House not only the question of fund collection has been discussed by the political parties, Ministers had answered questions. I remember Mr. Krishnamachari dealt at length, although he belonged to the Congress Party, the question of collection of funds by Shri Pratap Singh Kairon. A sum of Rs. I lakh was involved in that. A question was put whether the money question was put whether the money raised had been accounted for. Was income-tax paid? Had the sources been found out as to how the money was collected?

Sir, the statement was made. Mr. Pratap Singh Kairon had to make a statement. know that they collect a lot of money-that is not the point. Otherwise, how are they sitting there, without collecting money? We are concerned with the 90 lakhs of rupees which have been collected.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, when you have not allowed one Member to mention that subject, how can you allow the subject to be mentioned by another Member?

SHRI BHUPESH GUPTA: I am not going into..

DR. RAM KRIPAL SINHA: You have not allowed one Member to raise the issue in this House. (Interruptions)

SHRI BHUPESH GUPTA: does not obey you. What can I do?

DR. RAM KRIPAL SINHA: T Ihon. Chairman did not permit the lubje -

to be mentioned by one Member. Then how have you permitted another Member to mention this subject? I want this clarification.

(Interruptions)

SHRI BHUPESH GUPTA: Sir, I want to know from the Government whether, after the disclosure has been made, notice was served on Mr. Kanti Desai to disclose was served on Mr. Kanti Desai to disclose all the sources because there is a presumption that the money has come from unaccounted sources. That is the presumption. Secondly, Sir, rulings have been given by the High Courts of Bombay and Calcutta that money should not be collected because it corrupts. not be collected because it corrupts politics. Sir, this Government should respect the rulings.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): On a point of order.

SHRI BHUPESH GUPTA: I will sit down....

(Interruptions)

श्री **बी० सत्यनारायण रेडडी**: चेयर≢ साहब से मैं दरहवास्त करूंगा कि भवेश गुप्त जी सीनियर मोस्ट इस सदन में सदस्य हैं और हर वक्त हर मसले पर चाहे कोई बात कहनी हो या न कहनी हो उठकर बोलने के लिए खड़े हो जाते हैं. यह मेरी समझ में नहीं आया । हम किसी मसले पर बोलना चाहते हैं तो आपका ध्यान इस तरह नहीं जाता । लेकिन भ्रापकी इजाजत के बगैर भी यह खड़े हो जाते हैं स्रोर ग्रपना भाषण देना शुरू कर देते हैं। इनका भाषण भी एक उपन्यास की तरहहोता है जो ग्राध-ग्राध घंटा. एक-एक घंटा चलता रहता है श्रीर सदन का पूरा समय यह ले लेत हैं। (Interruptions) हमारा चेयरमैन साहब से निवेदन है कि उनको के वगैर बोलने के लिये समय इजाजत मिलेगा (Interruptions) भ्रवेश - 1 गुप्ता साहब को मनाकरेंगे यानहीं, इस पर मैं ग्रापकी रूलिंग चाहता हं

SHRI HAREKRUSHNA MALLICK (Orissa): Sir, the maximum time may be fixed.

(Interruptions)

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Sir, I am very sorry, my friend thinks I am

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[ShriBhupesh Gupta]

Re. A point

moolpolisirig the time of the House. I can monopolising the time of the House. I can monopolise nine or ten minutes. But I think, Sir, they should not accuse me of monopolising anything. After all, it is a major issue. You may say within five minutes, ten minutes or two hours the matter should be dealt with but in this case, it seems my friends are having both the it seems, my friends are having both the money and the time both. I want to have only a little more time.(Interruptions).. Sir what I was saying is...

(Interruptions)

DR. BHAI MAHAVIR (Madhya Pradesh): You have your own sources.

(Interruptions)

SHRI BHUPESH GUPTA: Sir, this is a public issue involving the sources of the money, their accountability, income-tax and Then, Sir, there are questions of policy as to whether the ruling party can do this. Remember, the Prime Minister's son has collected money worth 90 lakhs of rupees when election expenses for Assembly seats is only Rs. 12,000. I should like to know how many seats the Janata Party had contested. On the face of it, monies were collected for violating the electoral law, expenditure and so on. Apart from that, Sir, when the contested is the seat of the contested in the seat of the contested in the seat of the contested in the Mr. Kanti Desai was never reported in the newspapers of having addressed a public meeting or going to any clubs to collect money. Money has been collected surreptitiously, on a clandes-time manner.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): It is wrong.

(Interruptions)

SHRI BHUPESH GUPTA: There-fore, it seems to have come from colourable i^-i-rces. We have information and we vv^uld like to discuss this issue. Sugar decontrol, people are saying, has come about because the Janata Government, Mr. Kanti Desai and others have got money from the sugar mille.

Such things are being said. Sir, we are now making it a public issue on that ground. We request you to accept it. It is not an internal party inatter. A sum of Rs. 90 lakhs has been collected by one man and he happens to be the Prime Minister's son. Nobody comes to me Dr. Bhai Mahavir and gives money, "oney will be given to the Prime Minister's son knowing fully well that the Prime Minister will be pleased by this kind of thing. Therefore, public questions are involved. We have given a Calling Attention Notice and we request you kindly to admit it. you kindly to admit it.

(Interruptions)

SHRI ANANT PRASAD SHARMA : He had his say. Please allow me to speak what I want to. I am going to say

much less than what my hon. friend has said. The treasurer of the Janata Party, Mr. G. B. Gupta, has given a statement that he authorised Mr. Kanti Desai, the son of the Prime Minister, to collect money on behalf ot the Janata Par y. (Interruptions) Sir, he has been instrumental to function from 1, Safdarjung Road, the residence of the Prime Minister. The Prime Minister's son has been responsible for collecting Rs. 90 lakhs, which is within knowledge. We do not know how much more money has been collected. The second thing I want to say is that the other members of the Janata Party, according to the said statement of Mr. Gupta, had collected a lot of money, but they have not accounted for that money and they have spent that money on their respective group of candidates. Therefore, Sir, it is a matter of public importance and an inquiry has to be held to find out as to why thisfund has been collected. Sir, you should allow a Calling Attention Motion for which I have also given a notice.

(Interruptions)

DR. M. M. S. SIDDHU (Uttar Pradesh): Wrong statements are being made. (Interruptions) Itis a wrongstate-ment. One thing is there. He has never said that Rs. 80/90 lakhs have been collected. 80/90 lakhs have been collected. (Interruptions) You can quote the papers. I know the person. Papers are not the only source by which you can go and shout. (Interruptions).! know it. I know Mr. Kanti Desai andMr.C.B. Gupta (Interruptions). It is a wrong thing.

SHRI ANANT PRASAD SHARMA: It is Mr. C. B. Gupta's statement. Here is the statement.

(Interruptions)

DR. M. M.S. SIDDHU: I know what he has said, He has never said that Rs, 80/90 lakhs were collected.

MR. CHAIRMAN: Please resume your seat

SHRI ANANT PRASAD SHARMAj Here is the statement of Mr. C. B. Gupta. You contradict him.

(Interruptions)

DR. M. M. S. SIDDHU: You had your say. Why does the truth hurt you? You had your say. Why can't you swallow the truth? (Interruptions).

झठ काफी है इतना ! मैं यह कहना चाहता हं (Interruptions) He has never said that

MR. CHAIRMAN: Please resume, your seat.

DR. M. M. S. SIDDHU: He has never said that Rs. 80/90 lakhs were collected by Kantibhai Desai. All that he said is that he sought assistance of h is friends. Sir, a press sought assistance of it is friends. Sir, a press conference was held. (Interruptions) It is not that I am talking something which I do not know. Mr. Sharma should also rest assured that when Mr. C. B. Gupta collected funds for the Congress Party, he gave money to them also. He has maintained accounts. He has also said that all the amount that has been collected has been accounted for, and it is an audited account.

Re. A point

(Interruptions)

SHRI ANANT PRASAD SHARMA: Sir...

MR. CHAIRMAN: Now you have to resume your seat.

SHRI ANANT PRASAD SHARMA: He has challenged the statement of Mr. C. B. Gupta. This is the statement of Mr. C. B. Gupta.

DR.M.M. S. SIDDHU: Itisnotthe statement of Mr. O. B. Gupta that you are

DR. BHAI MAHAVIR: You per-mitted me to speak. If you ask me to sit down, I will sit down. But, If you permit me, I want to make a submission. I should get am opportunity.

(Interruptions)

SHRI GIAN CHAND TOTU (Hima-chal Pradesh): I also want to speak on it. (Interruptions) If somebody speaks, I will also speak on it. We will also speak on a point of order. I am on a point of order.

(Interruptions)

CHAIRMAN: I have not permitted anybody. If you want to speak, speak; what can I do.?

SHRI SRIMAN PRAFULLA GOSWAMI (Assam): Whom have you permitted? Let him speak first. Let others keep quiet.

DR. BHAI MAHAVIR: If you ask me, I will certainly sit down.

MR. CHAIRMAN: When four or five people stand up', what can I do?

DR. BHAI MAHAVIR: You decide whom to permit. If you decide that way I will sit down. There are four persons at a time standing over there. (*Interrup. tions*).

श्री सीताराम केसरी (बिहार): समापति जी, भेरा निवेदन यही है कि इतनी गर्मी की इधर से, उधर से, कोई आव-श्यकता नहीं है । दूसरे सदन में भी क्योंकि बहुत हो चुका इसलिये हमारा सदन के लोगों ग्रीर ग्राप से विनध निवेदन है कि इसको काल-प्रदेन्सन में एक्सेप्ट कर लिया जाए । आपकी चुनौती है कि यह झूठ है, इनका कहना है कि अखबारों में छपा है। दोनों वार्ते स्पष्ट हो जायेंगी। इसलिये हम लोगों का केवल इतना ही निवेदन है।

SHRI GIAN CHAND TOTU: I am on a point of order.

1-W MR. CHAIRMAN: What is the point or order?

SHRI GIAN CHAND TOTU: Just now you did not allow the mention because it was a matter of a political party. Mr. Kanti Desai is not an office bearer of the Janata Party. He happens to be the Prime Minister's son. I mean the Prime Minister of the country is prosecuting cer» tain persons. When they have collected 90 lakhs of rupees, this matter should be discussed.

थी नीलू मोदी (गुजरात): मारुति, संजय गांधी ।

MR_t CHAIRMAN: That is all right. I have not allowed. Today I have not allowed that discussion to take place on the floor of the House . In spite of diat, you want to raise points of order. Directly or indirectly you want to speak on that. We should follow the procedure. Some Hon. Members wanted to make special mentions but I have not allowed them only with a view that it is concerning a political party. Funds are to be collected by the political parties. That is not an issue which should be discussed on the floor of the House. That is what I am

SHRI ANANT PRASAD SHARMA: Much more than that has been done.

MR. CHAIRMAN: That is all right.

SHRIMATI KUMUDBEN MANI-SHANKER JOSHI (Gujarat): I am also on a point of order. It is not a political issue, Sir.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh) : This is a document, Sir.

MR. CHAIRMAN: May be. Mr. Maurya, when you are allowed to discuss it, you can produce all the documents. I am not saying anything. You might have got any documents. I have nothing to say about it. When it is allowed to be discussed, that would be the proper time say anything by way of support Now. to say anything by way of support. Now, let us take up the regular work, the calling

Re. A point

DR. BHAI MAHAVIR: This is most unfair. Is this the reward that a disciplined Member gets? Anybody who wants to defy the discipline and defy the Chair, has his year. his way.

MR. CHAIRMAN: If you want to do it, do it. I have nothing to say.

DR. BHAI MAHAVIR: The proceedings can go on. I am not going to obstract the proceedings.

MR. CHAIRMAN: The calling atten-Shri Kalp Nath Rai.

SHRI BUDDHA PRIYA MAURYA : I am on a point of order.

This is the statement. I got from Mr. Mani Ram Bagri in the Lobby of Rajya Sabha. This is a statement signed by Mr. Mani Ram Bagri. I have got it from the This is a statement signed by Mr. Lobby....

SHRI BHUPESH GUPTA: Sir, Dr. Mahavir should be allowed.

DR. BHAI MAHAVIR: Sir, aie they proceeding according to the order Paper?

SHRI BUDDHA PRIYA MAURYA 1 I have got it from the Lobby. I want to read it out to you....

MR. CHAIRMAN: No, not now.. .

श्रीमती कुमुदबेन मणिशंकर जोशी पढ़ो, पढ़ो।

MR. CHAIRMAN: What is that <T5r <rar ? Then you will have to come here.</pre> Don't read it. I have not allowed you to read anything in support of it.

SHRI BHUPESH GUPTA: On a point of order. Sir, you have done a very wrong thing. You have asked him to go there. It is not right. It is like surrendering the presidentship of the Janata Party to Mr. Charan Singh. You should not ask him to go there and occupy your seat.

MR. CHAIRMAN: Mr. Kalp Nath Rai, are you going to move your Calling-Attention Motion or not?

SHRI {BUDDHA PRIYA MAURYA: I have got this in the Rajya Sabha Lobby. Here it says....

MR. CHAIRMAN: No, it is not under discussion. When the subject-matter is not under discussion, you are not allowed to read any document in support of it. Now, Mr. Kalp Nath Rai. (Interruptions)

SHRI ARVIND GANESH KULKARNI (Maharashtra) : Sir. on a point of order. It is the right of Dr. Bhai Mahavir to speak. That is one thing. My other submission is the lady Members are becoming very aggressive. You asked: What

is qui ? Sir, she is representing a new type of ladies who are angry* So, we can listen...

MR. CHAIRMAN: She was not wanting to speak. When I was asking Mr. Maurya not to read the document, she was asking him, "read, read"- That was all.

Now, Mr. Kalp Nath Rai, are you moving the Calling-Attention Motion or not?!

SHRI KALP NATH RAI (Uttar Pradesh): Sir, when they are all speaking, how can I move it? What can I do?

श्री बद्ध प्रिय मौर्य: श्रीमन, लोक सभा के सदस्य कह रहे हैं। श्रीमनी राम बागड़ी बयान है, सी० बी० गुप्त के बारे का में

MR. CHAIRMAN: Mr. Maurya, please sit down.

श्री बृद्ध प्रिय मौर्यः . . . श्री मनीराम बागड़ी का बयान राज्य सभा की लाबी में मिला। यह मझे पढने की ...

MR. CHAIRMAN: Reporters, don't take down, g

(Shri Buddha Priya continued to speak) Maurya

MR < CHAIRMAN : Mr. Kalp Nath Rail SHRI DEORAO PATIL (Maharashtra): Sir, I am on a point of order....

में कभी भहा पाइ-ट ग्राफ ग्रार्डर नहीं

SHRI JAHARLAL BANERJEE (West Bengal): Sir, I have got a point of order.

MR. CHAIRMAN: No points of order. I have asked Mr. Kalp Nath Rai to move his motion.